

**FIR No.210/2019
PS Kamla Market
U/s 328/379/34 IPC
State Vs. Rajesh Kumar Meena & Ors.**

30/07/2021

File taken up today on application for releasing the vehicle registration No.UP-14-FT-1715 on superdari filed on behalf of the applicant/ registered owner namely Sh. Rajesh Kumar Sharma.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Mahesh Bhargava is present (through V.C.)
Sh. Samsul Haque, Ld. Counsel for the applicant Rajesh Kumar Sharma (through V.C.)

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by counsel for the applicant that he has sent his vakalatnama to the E-mail of this court.

At request of counsel for the applicant, the aforesaid application of the applicant be put up for clarifications/ consideration on 31/07/2021.

IO is bound down for the next date of hearing i.e. 31/07/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)**

**FIR No.86/2018
PS Crime Branch
U/s 20 N.D.P.S. Act
State Vs. Kanhaiya Singh**

30/07/2021

File taken up today in terms of the order dated 16/07/2021.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Harender Prasad, Deputy Superintendent, Jail No.10, Rohini Jail, Delhi
is present (through V.C.).
Applicant/ complainant Kanhaiya Singh produced from Jail No.10, Rohini
Jail, Delhi (through V.C.).

**One of the regular stenographers and Assistant Ahlmad are on leave
today.**

It is submitted by applicant/ complainant that he will withdraw the present
application/ complaint on the next date of hearing.

At request, the aforesaid application of the applicant/ complainant be put up
for consideration on **17/08/2021**. Date of 17/08/2021 is given at specific request and
convenience of the applicant/ complainant.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)**

**FIR No.02/2010
PS Subzi Mandi
State Vs. Gulzar & Ors.**

30/07/2021

File taken up today on the application of the applicant Samruddin for issuing directions to Passport Authority, Delhi for renewal of the passport No.06205514 for the further period of 3 years.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the applicant Samruddin.

One of the regular stenographers and Assistant Ahlmad are on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the applicant.

Issue notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid application of the applicant on the next date of hearing.

The aforesaid application of the applicant be put up for consideration on **06/08/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)**

30/07/2021

Two applications/ complaints of Veena Bagaddeo and Vinod Kumar Khaire received through E-mails in respect of inmate Ulhas Khaire @ Lokeshwar Dev.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of Veena Bagaddeo and Vinod Kumar Khaire.
Sh. Harender Prasad, Deputy Superintendent, Jail No.10, Rohini Jail, Delhi is present (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

The concerned Jail Superintendent is directed to file reply to the aforesaid applications/ complaints on or before the next date of hearing.

Issue notice to the concerned Jail Superintendent to produce inmate Ulhas Khaire @ Lokeshwar Dev through V.C. on the next date of hearing.

The aforesaid application/ e-mails of the aforesaid accused be put up for consideration on **02/08/2021.**

Applicants Veena Bagaddeo and Vinod Kumar Khaire be informed regarding next date of hearing i.e. **02/08/2021.**

Sh. Harender Prasad, Deputy Superintendent, Jail No.10, Rohini Jail, Delhi is bound down for the next date of hearing i.e. **02/08/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)

CR No.27/2021
Rahul Vs. Babli & Ors.

30/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Vineet Jain, Ld. Counsel for the revisionist (through V.C.).
None has joined the proceedings via video conferencing on behalf of the respondents.

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue fresh notice of the present revision petition to the respondents, on filing of PF, through speed post/ approved courier/ whatsapp/ e-mail, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for service of the respondents and arguments on 26/10/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)

CR No.07/2021

N.K.S.Hospital VS. Dr. Sanyal Kumar & Anr.

30/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Rishi Pal Singh, Ld. Counsel for the revisionist (through V.C.).

None has joined the proceedings via video conferencing on behalf of the respondent No.1.

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.2 (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by counsel for the revisionist that he will withdraw the present revision petition on the next date of hearing as the matter has been settled between the parties.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for consideration/ further proceedings on **21/08/2021**. Date of 21/08/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)

CR No.58/2021
Sita Ram Sureka (HUF) Vs. State & Anr.

30/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Kunal Kalra, Ld. Counsel for the revisionist (through V.C.).
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1
(through V.C.).
Sh. Varun Jain, Ld. Counsel for the respondent No.2 (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by counsel for the respondent No.2 that he has been recently engaged in the present case and he will file his vakalatnama on or before the next date of hearing.

Counsel for the respondent No.2 seeks time for filing reply to the present revision petition. Heard. Request is allowed. Reply be filed with direction to supply advance copy of the same to the opposite counsel.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for reply and arguments on 26/10/2021. Date of 26/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)

**SC No.117/2021
FIR No.83/2017
PS Maurice Nagar
State Vs. Salman**

30/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Salman has not joined the proceedings via video conferencing.

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **26/10/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)**

CNR No.DLCT01-000133-2011
SC No.171/2021
FIR No.200/2010
PS Paharganj
State Vs. Mukesh @ Lambu & Ors.

30/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Accused Deepak is already P.O.

Remaining accused have not joined the proceedings via video conferencing.

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on 26/10/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)

**CNR No.DLCT01-007961-2017
SC No.135/25021
FIR No.45/2017
PS Kashmere Gate
State Vs. Rajender Pal @ Sonu**

30/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused has not joined the proceedings via video conferencing.

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on 26/10/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)**

CNR No.DLCT01-008288-2019
SC No.12/2021
FIR No.59/2019
PS Burari
State Vs. Ajay Kumar & Ors.

30/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Arvind Kumar is present with Ld. Legal Aid Counsel Sh. Manish Sharma (through V.C.)
Accused Krishna Pratap Singh is present with Ld. Counsel Sh. Rama Shankar (through V.C.).
Accused Narender Kumar is present with Ld. Counsel Sh. C.D. Rai (through V.C.).
Accused Ajay Kumar is stated to be in J/C, however, he has not been produced from J/C through V.C.
Sh. J.K.Dalal, Ld. Counsel for the complainant (through V.C.).
PWs Arun and Hemant have not joined the proceedings through V.C.
No PW is present today.

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by counsel for the accused Arvind Kumar, Narender Kumar and Krishna Pratap Singh that accused Arvind Kumar, Narender Kumar and Krishna Pratap Singh are on interim bail in the present case as per the H.P.C guidelines.

It is submitted by the accused Arvind Kumar that all the applications filed by him be kept pending till the next date of hearing. Heard. Request is allowed.

It is submitted by counsel for the accused Arvind Kumar, Narender Kumar and Krishna Pratap Singh that in terms of the circular No.468/RG/DHC/2021 dated

Contd...../2-

22/07/2021 of the Hon'ble High Court of Delhi, the proceedings in all the matters have to be conducted through video conferencing only till 13/08/2021. It is requested by counsel for the parties that in the present case, evidence of the witnesses be recorded on physical hearing day only.

It is submitted by counsel for the complainant that PWs Arun and Hemant are not available today and they will appear on the next date of hearing.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on 20/08/2021. Date of 20/08/2021 is given at specific request and convenience of counsel for the parties.

PWs Arun and Hemant be summoned, through SHO/ IO for the next date of hearing i.e. 20/08/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)

CA No.14/2021
Richa Jain Vs. Abhishek Jain & Ors.

30/07/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings via video conferencing on behalf of the parties.

One of the regular stenographers and Assistant Ahlmad are on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the parties.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on **26/10/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)

At this stage, Sh. Dinkar Kumar, Ld. Counsel for the appellant and Sh. Ajit Kumar Soni, Ld. Counsel for the respondents (through V.C.) have joined the proceedings through V.C. They have been apprised with the orders and the next date of hearing.

Put up on the date already fixed i.e. **26/10/2021**.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)

CR No.51/2021

Prem Lata Chauhan Vs. The State & Ors.

30/07/2021

(Proceedings Convened through Video Conferencing)

Present: Revisionist is present with Ld. Counsel Sh. Pawan Kumar Sisodia (through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.).

Respondent No.3 Bhupinder Singh is present with Ld. Counsel Sh. Jugal Wadhwa (through V.C.).

None has joined the proceedings through V.C. on behalf of the remaining respondents.

One of the regular stenographers and Assistant Ahlmad are on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the remaining respondents.

It is submitted by counsel for the revisionist that he has already sent the amended memo of parties to the E-mail of this Court.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments/ further proceedings on **26/10/2021**.

Interim order, if any, to continue till the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)

CR No.54/2021

Tentiwal Metal Products Ltd. & Ors. Vs. Virender Kumar Gupta

30/07/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings via video conferencing on behalf of the revisionist.

Sh. R.K. Jain, Ld. Counsel for the respondent (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the revisionist.

It is submitted by counsel for the respondent that the respondent has already filed reply to the present revision petition as well as pending application.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on **26/10/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
30/07/2021(G)